

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. †1761  
TO BE ANSWERED ON 02.07.2019**

**NATIONAL COMMISSION FOR BACKWARD CLASSES**

†1761. **SHRI CHUNNI LAL SAHU:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government proposes to give more powers to the National Commission for Backward Classes (NCBC) on the lines of the National Commission for Scheduled Castes;
- (b) if so, the details thereof;
- (c) whether the Government has taken/ proposes to take any steps for strengthening the NCBC and making it more powerful; and
- (d) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI KRISHAN PAL GURJAR)**

(a) to (d): The National Commission of Backward Classes (NCBC) has been re-constituted as a constitutional body w.e.f. 15.08.2018 by insertion of a new Article 338B in the Constitution through the Constitution (One Hundred and Two Amendment) Act, 2018. At present, the powers available to the NCBC as per Article 338B are same as those available to the National Commission for Scheduled Castes as per Article 338.

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